

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-123
IA-5128/2020
In
IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce
Vs.
Shekhar Resorts Ltd. & Ors.

...FINANCIAL CREDITOR

... RESPONDENT

SECTION

U/s 7 IBC Code 2016

Order delivered on 15.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Abhishek Anand, Advocate
For the Respondent/CD :
For the Intervener :

ORDER

IA-5128/2020 :

Counsel for the Monitoring Committee is present. Notice has been served and an affidavit of service has been filed along with proof of service on 10.12.2020.

Despite service, there is no representation. Therefore, we direct the Registry to place the **Draft** for "**Bailable Warrants**" on file for issuance and the Counsel for the Monitoring Committee is directed to give the addresses of the Respondents alongwith the address of the Offices of the SSP and Station House Officer (SHO) of the jurisdiction for the purpose of execution of the **Warrants**.

List on 15.1.2021.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit